



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Completion of Recovery Certificate No. 2752 of 2020 against Mamta Jindal in the matter of Pawansut Holdings Limited.

Recovery Certificate No. 2752 of 2020 dated January 13, 2020 was drawn against Mamta Jindal (PAN: AEEPJ6955K) [Defaulter] for sum of Rs. 9,41,537/- along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by Adjudicating Officer vide Order No. Order/PM/NK/2019-20/4177 dated August 29, 2019 in the matter of Pawansut Holdings Limited. Hon'ble SAT vide its Order dated August 31, 2021 in Appeal No. 06 of 2021 reduced the penalty amount from Rs. 9,00,000/- to Rs. 3,00,000/-.

In view of the payment of the amount of Rs. 4,28,532/- (*Rupees Four Lakh Twenty-Eight Thousand Five-Hundred Thirty-Two Only*) due under the modified certificate, the said certificate is hereby completed in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 and section 225 and rule 12 of the Second Schedule to the Income Tax Act, 1961.

20.05.2026
New Delhi



Signed

RECOVERY OFFICER

राजन कुमार / Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi